PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF

SCENARIO MEDIA LIMITED

(FORMERLY KNOWN AS SHREE DHANOP FINANCE AND CONSULTANCY LIMITED)

Regd. Office: 97, Maker Tower 'F', 9th Floor, Cuffe Parade, Mumbai – 400 005

This Public Announcement is being issued by Keynote Corporate Services Limited (hereinafter referred to as the **"Manager to the Offer"**), on behalf of Scenario Communication Limited (hereinafter referred to as the **"Acquirer"**) pursuant to Regulations 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 & subsequent amendments thereto (hereinafter referred to as the **"Regulations"**).

This Public Announcement should be read in conjunction with the original Public Announcement which was made by the acquirer on 28/05/2005.

I. Background of the Offer

On 28/05/05, Scenario Communications Pvt. Ltd. ("Acquirer"/ SCL) made a Public Announcement (PA) under regulations 10 and 12 of Takeover Regulations to acquire 2,40,000 fully paid up equity shares representing 10.71% of the post preferential voting capital of Scenario Media Ltd. ("Target"/ SML) at an offer price of Rs.10/- (plus interest @10% p.a for the delay in making PA) per fully paid up equity share. This offer was made by SCL pursuant to the preferential allotment of 20,00,000 equity shares representing 89.29% of the paid-up equity capital of the target company made to SCL. The draft letter of offer was filed under Regulation 18 of the Takeover Regulations with SEBI on 10/06/05 by the acquirer through M/s. Aryaman Financial Services Ltd. (the merchant banker).

While vetting the draft letter of offer, SEBI noted that pursuant to the said preferential allotment, the voting capital of the target company had increased from 2,40,000 equity shares to 22,40,000 equity shares and the shareholding of acquirer had increased from "Nil" to 89.29% of the enhanced paid up equity capital of the target company. Further, the shareholding of the then existing promoter group in the target company decreased from 19.73% to 2.11% and the public shareholding decreased from 80.27% to 8.60%.

By a letter dated 01/07/05, SEBI sought certain details from the merchant banker including the details as to whether the preferential allotment was in compliance with the then applicable clause 40A of the Listing Agreement and whether equity shares allotted by said preferential allotment were eligible for listing. SEBI also sought comments from the merchant banker on the observation made by BSE that the target company allotted said equity shares on preferential basis without obtaining prior 'in-principle' approval from Bombay Stock Exchange Limited (BSE).

The then merchant banker vide its letter dated 06/10/05 submitted that the acquirer has clarified at point no.6 on Page no.10 of draft letter of offer that "the acquirer undertakes to disinvest through an offer for sale or by fresh issue of capital to the public which shall open within a period of six months from the date of closure of offer, such number of shares, so as to satisfy the listing requirement." The merchant banker also informed that the target company is awaiting the 'in-principle' approval from BSE for the listing of the said equity shares issued on preferential basis and listing of shares allotted on preferential basis to the acquirer is under process with BSE.

After exchange of various correspondences between, SEBI, the then Merchant Banker and the Acquirer, SEBI issued a show cause notice dated 04/12/07 seeking information pertaining to the violations made by the acquirer in view of the non-compliance with the minimum public shareholding requirement and violations of various applicable laws.

The acquirer sought an opportunity of personal hearing and the same was granted on 19/03/08. Thereafter during December 2008, in the interest of the 300 shareholders and on the request of the Acquirer, Keynote Corporate Services Limited (Manager to the Offer) agreed to provide Merchant Banking Services to the Acquirer. The target company undertook to take a corrective action and comply with minimum public shareholding requirement. Accordingly, vide letter dated 26/12/07 to BSE the target company undertook to take the following corrective measures:-

a) Pass a resolution to reclassify the present authorized share capital of 50,00,000 equity shares of Rs.10/- into two kinds viz; 35,00,000 equity shares of Rs.10/- each and 15,00,000 redeemable preference shares of Rs.10/- each.

b) Reclassify the 14,75,000 equity shares out of the 20,00,000 equity shares allotted on preferential allotment basis to the acquirer into 14,75,000 redeemable preference shares of Rs.10/- each leaving balance of 5,25,000 equity shares of Rs.10/- each.

The target company had received the approval from BSE, vide their letter dated 17/03/08, to bring down the equity holding of the acquirer to 68.63%. As consequent to the corrective measures being taken in restructuring the capital, the target company would continue to maintain the public shareholding as per the requirements of continuous listing under clause 40A of the Listing Agreement

In view of the above submission, the acquirer submitted that no action as contemplated in the show cause notice is warranted under Regulation 44 and 45 of the Takeover Regulations and section 11 and 11B of the SEBI Act. The acquirer had requested to issue suitable directions and allow them to make a fresh PA at the appropriate time at a price reckoning the interest to be paid for the delayed public offer under the Takeover Regulations. The acquirer had undertaken to follow and comply with all the provisions laid down in the Takeover Regulations by making full disclosures for the benefit of the shareholders.

In view of the various submissions and hearings, the acquirer was directed by the Whole Time Member of SEBI vide order no. WTMO/TCN/CFD/155/2009/JAN dated January 14, 2009 to make the revised PA under Regulations 10 and 12 of the Takeover Regulations making full disclosures of all material facts including subsequent developments and offer the revised price.

The acquirer was also directed to make the PA within two weeks of the date of the listing granted by the BSE. The acquirer had to determine the price under regulation 20 of the Takeover Regulations and for the said purpose; it would factor in the two weeks traded price prior to the date of the revised PA. The acquirer was also directed to pay the interest @10% for the delay in making the payment to the shareholders whose shares have been accepted from 26/03/2005 till the actual date of making payment to those shareholders.

SML received the listing permission from BSE vide their letter dated 18/08/09 for trading in 5,25,000 equity shares from 19/08/09.

As on date the acquirer, is holding 5,18,608 equity shares of Rs. 10/- each representing 67.79% of the paid up equity share capital of the Target Company.

II. The Offer

a) The aforesaid preferential allotment of equity shares to the Acquirer has attracted provisions of Regulation 10 and 12 of the Regulations. In view of this the Acquirer hereby announces an offer under the said Regulations, to acquire by tender up to 1,53,000 fully paid-up equity shares of Rs.10/- each representing 20% of the equity share capital of SML for cash at a price of Rs. 135.96/- (Rupees One Hundred Thirty Five and Ninety Six Paise Only) per share from the remaining shareholders of SML (other than promoter and persons in the promoter group") on the terms and subject to the conditions set out below. The Acquirer is also liable to pay an interest @10% on the offer price of Rs.10/- as per SEBI order dated 14/01/2009. The offer price inclusive of the interest amount is Rs.140.80/- (**"the Offer Price"**) per equity share.

b) The offer is not subject to any minimum level of acceptance.

c) The equity shares of SML are listed on the Bombay Stock Exchange Ltd. (BSE). The equity shares of SML are frequently traded in terms of explanation (i) to Regulation 20 (5) of the Regulations. The offer price of Rs. 140.80/- per equity share, has been determined as per Regulation 20(4) of the Regulations taking inter-alia into account the following factors:

The negotiated price under the agreement	:	Not Applicable
Highest price paid by the Acquirer for acquisitions including by way of allotment in a public or rights issue or preferential issue, if any, during the twenty-six weeks period prior to the date of Public Announcement (PA).	:	Not Applicable
The average of the weekly high and low of the closing prices of the shares of the target company as quoted on the stock exchange where the shares of the company are most frequently traded during the 26 week.	:	Rs.135.13/-
OR		OR
The average of the daily high and low of the prices of the shares as quoted on the stock exchange where the shares of the company are most frequently traded during the 2 weeks preceding the date of public announcement.	:	Rs.135.96/-

d) The offer price of Rs.140.80/- is inclusive of interest @ 10% p.a. for the delay in making payment to the shareholders as per the SEBI order dated 14/01/09.

e) Taking above parameters into consideration, the offer price of Rs. 140.80/- inclusive of interest per share is justified in terms of Regulation 20(4) in respect of frequently traded shares.

f) As on the date of the public announcement the Acquirer holds 5,18,608 equity shares of Rs. 10/- each representing 67.79% of the paid-up equity share capital of SML. The acquirer has not acquired any equity shares of the Target Company during the twelve months preceding the date of this PA.

g) The Acquirer and SML are not included in the list of persons / entities debarred from accessing the capital market under Section 11 B of the SEBI Act, 1992 or under any other Regulation.

h) SML has been regular in compliance with the provisions of Chapter II of the SEBI (SAST) Regulations, 1997.

III. Information on the Acquirer

a) Scenario Communication Limited (SCL) is a company originally incorporated as "Jai Baba Communication Services Private Limited on 29th July, 2002. The name of the company was changed to "Scenario Communication Private Limited" on 1st October, 2003. The company was converted into a public limited company on 31st July, 2008 and on 28th August, 2008 the name was subsequently changed to Scenario Communication Limited. The company was originally promoted by Mr. Rahul R. Mishra and Mr. Basant Bhoruka and first Directors of the company were Mr. Rahul R. Mishra, Mr. Basant Bhoruka and Mr. Arjun Pandit. The registered office of the company was located at 164, Atlanta Building, Nariman Point, Mumbai 400 021 and was shifted to 99, Maker Tower 'F', 9th Floor, Cuffe Parade, Mumbai – 400 005. Tel No.: (022) 4029 0024, Fax No.: (022) 4029 0055 with effect from 08th August, 2008.

b) SCL has in the past produced two cine films namely 1) Beti Hui Parai Re and 2) Krishna Avtaar Baba Ramdev Pir and also conducted a stage show in the name of "Prakriti". The company is presently carrying on the business of providing financial consultancy services. The film production business of the company has been sold to SML. The company is presently holding 5,18,608 equity shares and 14,75,000 redeemable preference shares of SML.

c) The present directors of SCL are Mr. Arjun Pandit, Mr. Amar Singh and Mr. Virendra Vartak.

d) As per the audited results for the year ended on 31/03/2009 the company has recorded a Profit After Tax of Rs. 0.31 Lacs and had a turnover of Rs. 0.52 Lacs. As per the audited results for 6 months ended on 30/09/2009 the company has recorded a Profit After Tax of Rs. 0.22 Lacs and turnover of Rs. 0.40 Lacs.

e) As per the certificate dated 27th Janaury, 2010 issued by M/s. Murarilal Agarwal, Chartered Accountants, having their office at 116, Chandrika A, Vikas Housing Complex, Near Tukunj Water Tank, Nallasopara (E), Thane - 401 209 (Membership No. of proprietor Murarilal Agarwal is 34399 Tel No.: 0250 - 2432338) the net worth of Scenario Communication Ltd. as on 31st December, 2009 is Rs. 216.52 Lacs and SML has immediate access to liquid assets of atleast a sum of Rs. 54.10 Lacs.

IV. Information on Target Company

a) Scenario Media Limited (SML) is a Public Limited company originally incorporated as "Shree Dhanop Finance and Consultancy Private Limited" in the State of Maharashtra on 17th February, 1982 under the Companies Act, 1956. Later on, the name of the company was changed to "Shree Dhanop Finance And Consultancy Limited" w.e.f. 2nd June, 1982 and subsequently its name was changed to "Scenario Media Limited" on 3rd February, 2005. The registered office of the company was shifted to 97, Maker Tower 'F', 9th Floor, Cuffe Parade, Mumbai – 400 005. Tel No. (022) 4029 0011, Fax No. (022) 4029 0033 from 167, Atlanta Building, Nariman Point, Mumbai 400 021 with effect from 01st August, 2008 .The company was incorporated with the main object to carry on the business of an investment company and to invest in or otherwise deal in shares, debentures, bonds etc. The main objects were changed on 27th December, 2004 to carry out the diversified business of production, projection, exhibition and representation of cinematograph films, TV, motion pictures, publishing magazines, newspapers, processing, marketing and advertising through media or any other mode of communication.

b) The Company was promoted by Mr. Mahavir Prasad Mansinghka and Mr. Mahendra Kumar Mansinghka, who were also the first Directors of the company.

c) As on date of this Public Announcement the Authorized Share Capital of SML is Rs. 5,00,00,000/- (Rupees Five Crores only) comprising of 35,00,000 Equity shares of Rs. 10/- each and 15,00,000 (Fifteen Lacs only) 5% Redeemable Preference Shares of Rs. 10/- each. The Issued & Paid up share capital of the company consists of 7,65,000 equity shares of Rs.10/- each aggregating to Rs. 76,50,000/- (Rupees Seventy Six Lacs Fifty Thousand only) and 14,75,000 5% Redeemable Preference shares of Rs.10/- each aggregating to Rs. 1,47,50,000/- (Rupees One Crore Forty Seven Lacs Fifty Thousand only).The equity shares of SML are listed on the Bombay Stock Exchange Ltd. (BSE).

d) As per the audited results for the year ended on 31/03/2009 the company has recorded a Profit After Tax of Rs. 10.14 Lacs and had a turnover of Rs. 376.32 Lacs. As per the audited results for 6 months ended on 30/09/2009 the company has recorded a Profit After Tax of Rs. 7.79 Lacs and turnover of Rs. 94.77 Lacs.

e) As on date there are no outstanding instruments in the nature of warrants / fully convertible debentures / partly convertible debentures etc. which are convertible into equity at any later date. There has been no merger / de-merger or spin off in the Company during the past three years.

f) SML has complied with all the provisions of Chapter II of the SEBI (SAST) Regulations, 1997 though there has been a delay in the compliance of the same.

V. Rationale for the acquisition and Offer

a) Prior to the Preferential Allotment, the Acquirer did not hold any equity shares in the Target Company. Pursuant to the preferential allotment the acquirer is holding 5,18,608 equity shares of Rs.10/- each which is 67.79% of post preferential paid up equity share capital of SML. As a result of the preferential allotment the provisions of Regulation 10 and 12 have been attracted, hence Acquirer is making an offer to acquire up to 1,53,000 equity shares being 20 % of the post preferential paid up equity share capital of SML.

b) The Acquirer does not have any plans to dispose off or otherwise encumber any of the assets of SML in the succeeding two years from the date of closure of the offer except in the ordinary course of business of SML. The Acquirer will not dispose off, sell or otherwise encumber any substantial assets of SML except with the prior approval of the shareholders.

VI. Statutory Approvals and Conditions of the Acquisition and the Offer

a) As on the date of this PA, there are no statutory approvals required to acquire the shares validly accepted under this Offer. If any statutory approvals are required or become applicable, the Offer would be subject to the receipt of such statutory approvals.

b) It may be noted that in case of non-receipt of statutory approvals within time, SEBI has a power to grant an extension of time to the Acquirer for payment of consideration to shareholders subject to the Acquirer agreeing to pay interest for the delay, as directed by SEBI under regulation 22(12) of the Regulations.

c) No approvals are required from FIs /Banks for the Offer.

VII. Delisting Option

Presuming full response to the offer, the promoter shareholding in SML will increase to 87.79%. If the acquisition made in pursuance of a public offer results in the public shareholding in the target company being reduced below the minimum level required as per the Listing Agreement, the acquirer shall take necessary steps to facilitate compliance of the target company with the relevant provisions thereof, within the time period mentioned therein.

VIII. Financial Arrangements

a) Assuming full acceptance, the total monetary value of the offer would be Rs. 215.42 lacs. The Acquirer has opened an Escrow Account with HDFC Bank Limited, Fort , Mumbai, in favour of the Manager to the Offer and deposited an amount of Rs. 54.10 Lacs, which is 25% of the total monetary value of the offer. Acquirer has empowered the Manager to the Offer to realize the value of the aforesaid Escrow Account in terms of the Regulation 28(5).

b) The Acquirer has adequate and firm financial resources to fulfill the obligations under the open offer. The financial obligation under the offer is being fulfilled through internal resources of the Acquirer and not through any bank/financial institution/or from any foreign/NRI Funds. M/s. Murarilal Agarwal, Chartered Accountants, having their office at 116, Chandrika A, Vikas Housing Complex, Near Tukunj Water Tank, Nallasopara (E), Thane - 401 209 (Membership No. of Proprietor Murarilal Agarwal is 34399) has certified vide certificate dated 27th January, 2010 that the Acquirer has an immediate access to liquid assets which can be used for the acquisition of shares of Scenario Media Limited.

c) In view of this, the Manager to the Offer is satisfied about the ability of the Acquirer to implement the offer as firm financial arrangement through verifiable means are in place to fulfill the offer obligation.

IX. Other Terms of the Offer

a) The Letter of Offer specifying the detailed terms and conditions of this offer together with Form of Acceptance cum Acknowledgement and Form of Withdrawal will be mailed to the equity shareholders of SML whose names appear on the Register of Members of SML, at the close of business hours on 15/02/2010 (referred to as "the Specified Date"). The offer is made to all the remaining shareholders (other than the promoter and persons in promoter group) whose names appeared in the register of shareholders on the specified date and also to those persons who own the shares any time prior to the closure of the offer, but are not the registered shareholder(s).

b) Subject to the conditions governing this Offer as mentioned herein, the acceptance of this offer by the equity shareholders of SML must be absolute and unqualified. Any acceptance to this offer which is conditional and incomplete in any respect will be rejected without assigning any reason whatsoever.

c) Shareholders who hold Shares in physical form and who wish to tender their Shares will be required to send the form of Acceptance-cum- Acknowledgement, duly signed and completed in the manner specified therein together with all the necessary documents, as specified in the section of this Public Announcement titled "Procedure for Acceptance and Settlement", to the Registrar to the Offer at address mentioned under point X (a) of this Public Announcement either by hand delivery during business hours or by registered post so that the same are received on or before the closing date i.e. 07/04/2010.

d) In respect of dematerialised Shares, the credit for the Shares tendered must be received in the escrow account as specified in point X (b) on or before 5.00 p.m. Indian Standard Time on 07/04/2010.

e) The Acquirer will not be responsible in any manner for any loss of Share certificate(s) and/or Offer acceptance documents during transit and the shareholders of the Target Company are advised to adequately safeguard their interest in this regard. In case of any lacunae and/or defect or modifications in the documents/forms submitted, the acceptance is liable to be rejected.

f) A tentative revised schedule of activities in respect of the Offer is given below:

Activity	Date	Day
Public Announcement	29/01/2010	Friday
Specified Date	15/02/2010	Monday
Last date for a competitive bid	19/02/2010	Friday
Date by which the Letter of Offer will be dispatched to shareholders	13/03/2010	Saturday
Date of opening the Offer	19/03/2010	Friday
Last date for revising the Offer Price/ number of shares	26/03/2010	Friday
Last date for withdrawal of acceptance	02/04/2010	Friday
Date of closing the Offer	07/04/2010	Wednesday
Date by which acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or the share certificate(s)/demat delivery instruction for the rejected Shares will be dispatched/issued.	22/04/2010	Thursday

X. Procedure for acceptance and Settlement

a) Procedure for accepting the offer by eligible persons

The equity shareholders of SML who qualify and who wish to avail of this Offer (hereinafter referred to as "Acceptor") will have to deliver the relevant documents as mentioned at point (a), (b) and (c) below as applicable to the Registrar to the Offer i.e; Sharex Dyanmic (India) Private Limited at addresses mentioned below, by hand delivery or Registered Post between 10.30 am. to 5.00 pm on all working days i.e. other than Sundays and public holidays.

Sharex Dynamics (India) Private Limited
17-B, Dena Building , 2nd Floor, Horniman Circle,
Fort , Mumbai – 400 001.
Tel.: (022) 22702485/22641376; **Fax:** (022) 22641376
E-mail ID: sharexindia@vsnl.cm
Contact Person: Mr. Shashi Kumar

b) For equity shares held in dematerialized form:

For the purpose of the offer a Special Depository Account has been opened by Registrar to the Offer i.e.; "Sharex Dyanmics (India) Private Limited."-, in the name and style of **"Escrow account for Scenario Media Limited – Open offer"** with Keynote Capitals Limited as the depository participant in Central Depository Services (India) Limited ("CDSL"). Equity Shareholders holding the shares in dematerialized form will have to deliver the following documents:

i. Form of acceptance cum acknowledgement duly completed and signed in accordance with the instructions contained therein, as per the records of the Depository.

ii. Photocopy of the delivery instruction slip in "off-market" mode or counterfoil of the delivery instruction slip in "off-market" mode, duly acknowledged by the relevant Depository Participant (DP).

iii. For each delivery instruction the beneficial owner should submit separate Form of Acceptance.

iv. The details of the special depository account opened for this purpose are as under:

DP Name	Keynote Capitals Limited
DP ID / Client ID Number	1202430000000136
Beneficiary Account Number	00012724
ISIN	INE308E01011
Market	Off-market

v. Shareholders who have sent their physical equity shares for dematerialisation need to ensure that the process of getting equity shares dematerialised is completed well in time so that the credit in the Special Depository Account is received on or before closure of offer.

c) For equity shares held in physical form

Registered equity shareholders should enclose:

i. Form of Acceptance cum acknowledgement duly completed and signed in accordance with the instructions contained therein, by all equity shareholders whose name appears on the share certificates.

ii. Original share certificate(s)

iii. Valid share transfer form(s) duly signed as transferors by all registered equity shareholders (in case of joint holdings), in the same order and as per the specimen signatures registered with and duly witnessed at the appropriate place.

d) Unregistered owners of equity shares should enclose:

i. Form of acceptance cum acknowledgement duly completed and signed in accordance with the instructions contained therein.

ii. Original share certificate(s)

iii. Original broker contract note of a registered broker of a recognized stock exchange.

iv. Valid share transfer form(s) as received from the market. The details of the buyer should be left blank. If the details of the buyer are filled in, the tender will not be valid under the offer. Acquirer's name will be subsequently filled in upon verifying the validity of the share transfer form.

v. No indemnity is needed from unregistered equity shareholders.

XI. Withdrawal option

The equity shareholders, who are desirous of withdrawing their acceptances tendered in the offer, can do so upto three working days prior to the date of the closure of the offer i.e. on or before 02/04/2010. The withdrawal option can be exercised by submitting the 'Form of Withdrawal' (separately enclosed with Letter of Offer) to the Registrar to the Offer, Sharex Dynamics (India) Private Limited at the address mentioned at point X (a) so as to reach them on or before 02/04/2010.

In case of non-receipt of 'Form of withdrawal', the withdrawal option can be exercised by making an application on plain paper along with the details such as name, address, distinctive numbers, folio numbers, number of shares tendered, date of tender.

XII. General

a) **Shareholders may note that if there is a competitive bid, the public offers under all the subsisting bids shall close on the same date. As the offer price can not be revised during 7 working days prior to the closing date of the offers / bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final offer price of each bid and tender their acceptance accordingly.**

b) The Acquirer and Target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B or any other regulations made under the SEBI Act, 1992.

c) For any queries regarding the Offer the shareholders / applicants may contact the Registrar to the Offer at the address mentioned in X (a) of this public announcement.

d) If the aggregate of the valid responses to the offer exceeds offer size, then the acquirer shall accept the valid applications received on a proportionate basis in accordance with Regulation 21 (6) of the Regulations. The equity shares of SML are traded in compulsory dematerialized form and minimum marketable lot is one equity share.

e) Acquirer shall acquire the equity shares from the shareholders of the Company who have validly tendered the equity shares under the Offer (i.e. equity shares and other documents are in order in accordance with the terms of the Offer) and remit the consideration in respect thereof on or before 22/04/2010 in cash by Account Payee Pay Order / Demand Draft. Any delay will attract interest in terms of Regulation 22(12) of SEBI (SAST) Regulations 1997. The information as to whether the equity shares tendered by them have been accepted (in full or in part) or rejected and consideration payable would be sent by Registered Post.

f) The Acquirer is permitted to revise this Offer upward up to seven working days prior to the date of closure of the Offer. In the event of such a revision, an announcement will be made in the same newspapers in which this PA has appeared and the revised offer price would be paid for all validly accepted equity shares tendered anytime during the Offer.

g) Pursuant to the Regulation 13, the Acquirer has appointed Keynote Corporate Services Ltd. as the Manager to the Offer.

h) Keynote Corporate Services Limited, Manager to the Offer does not hold any equity shares of SML. Further, they have undertaken not to deal in equity shares of SML upto a period of fifteen days after the closure of offer.

The Board of Directors of SML along with other Acquirer accept full responsibility for the information contained in this PA and also accepts responsibility for the obligations of Acquirer as laid down in the Regulations and subsequent amendments thereof.

The Public announcement will become available on SEBI website www.sebi.gov.in. Eligible persons to the Offer may also download a copy of Form of Acceptance cum Acknowledgement, Letter of Offer, Form of Withdrawal which will also be available on SEBI's website from the offer opening date i.e. 19/03/2010 and apply in the same.

Issued by Manager to the Offer on behalf of the Acquirer :

KEYNOTE
CORPORATE SERVICES LTD

KEYNOTE CORPORATE SERVICES LIMITED
4th Floor, Balmer Lawrie Building,5, J. N. Heredia Marg, Ballard Estate,
Mumbai – 400001.Tel.: (022) 30266000 ;Fax : (022) 2269 4323
E-mail : mbd@keynoteindia.net
SEBI Regn.: INM000003606**AMBI Regn.** No.AMBI/040
Name of the contact person: Ms. Swati Sinha

Place : Mumbai **Date :** 28/01/2010